- (2) (1) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 1971-72
 - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
- [Placed in Librar) See No LT-5069/73]

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (111) of the Proclamation dated the 18th January, 1973 issued by the President

- m relation to the State of Andhra Pradesh
 - (1) G O Ms No 740 published in Andhra Pradesh Gazette dated the 27th July, 1972 making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964
 - (2) G O Ms No.1189 published in Andhra Pradesh Gazette dated the 27th September, 1972 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964
 - (3) G O Ms No 1296 published in Andhra Pradesh Gazette dated the 2nd November, 1972 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964

[Placed in Librar]. See No. LT-5070/73]

SUMMARY OF MAIN CONCLUSIONS AND RECOMMENDATIONS OF EXPERT COMMETTINE ON UNEMPLOYMENT AND REPORT OF COURT OF ENQUIRY INTO NOONODIHIJTPUR COLLIERY ACCIDENT

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHU-NATHA REDDY) I beg to lay on the Table –

- (1) (1) A copy of the summary of the mam conclusions and recommendations of the Expert Committee on Unemployment
 - (u) A statement explaining the reasons for not laying Hindi version of the above document

[Placed in Library See No 11-5071/73]

- (2) (1) A copy of Report of the Court of Enquiry into the Noonodihjitpur Colliery accident which occurred on 18 3-1973
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report

[Placed in Librar) See No LT-5072/73]

CENTRAL EXCISE (FOURTH AMENDMENT) RULES AND NOTIFICATIONS UNDER CENTRAL EXCISE RULES, NOTIFICATION UNDER CUSTOMS ACT, ANNUAL REPORT ON THE WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF GO-VERNMENT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) On behalf of Shri K.R. Ganesh,

I beg to lav on the Table -

(i) A copy of the Central Excise (Fourth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No G S R 432 in Gazette of India dated the 28th April, 1973

[[]Shri T A Pau]

under section 38 of the Central Excise and Salt Act, 1944.

- [Placed in Library. See No. LT-5073/73.]
 - (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :---
 - (i) G.S.R. 211 (E) published in Gazette of India dated the 28th April, 1973, together with an explanatory memorandum.
 - (1i) G.S.R. 427 published in Gazette of India dated the 28th April, 1973, together with an explanatory memorandum.
 - (iii) G.S.R5. 428 and 429 published in Gazette of India dated the 28th April, 1973, together with an explanatory memorandum.
 - (iv) G.S.R. 430 published in Gazette of India dated the 28th April 1973, together with an explanatory memorandum.
 - (v) G.S.R. 431 published in Gazette of India dated the 28th April, 1973, together with an explanatory memorandum.

[Placed in Library. See No. LT-5074/73]

(3) A copy of Notification No. G.S.R. 210 (f.) (Hindi and English versions) published in Gazette of India dated the 28th April, 1973, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

[Placed in Library. See No. LT-5075/73.]

(4) A copy of the Annual Report (Hinds and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1971-72.

[Placed in Library. See No. LT-5076/73.] 15 LSS/73-2. (5) A statement (Hindi and English versions) indicating the result of Market Loans floated by the Government of India in May, 1973.

[Placed in Library. See No. LT-5077/73.]

NOTIFICATIONS UNDER ESSENTIAL COMMO-DITIES ACT, ANDHRA PRADESH PANCHA-YAT SAMITHIS AND ZILLA PARISHADS ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI-ANNASAHEB P. SHINDE): On behalf of Prof. Sher Singh, 1 beg to lay on the Table :--

- A copy each of the following Notifications (Hind) and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---
 - (i) The Sugar (Price Determination for 1972-73 Production) Second Amendment Order, 1973 published in Notification No. G.S.R. 169 (E) in Gazette of India dated the 13th March, 1973.
 - The Meat Food Produce Order, 1973, published in Notification No. S.O. 176(E) in Gazette of India dated the 28th March, 1973.
- [Placed in Library. See No. LT-5078/73.]
 - (2) (a) A copy each of the following Notifications under sub-section (2) of section 69 of the Andhra Pradesh Panchayat Samithis and Zilla Parishads Act, 1959 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh :---
 - (i) G.O.Ms. No. 208 published in Andhra Pradesh Gazette dated the 10th August, 1972 making certain amendment to the rules prescribing the purpose for wheila